

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 2968 of 2020

1. Mukesh Kumar Singh
2. Madan Kumar Verma
3. Sanjay Kumar Singh

..... Petitioners

Versus

The State of Jharkhand

..... Opposite Party

CORAM

HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioners:

Mr. Prashant Pallav

For the State:

Mr. N. K. Ganjhu, A.P.P

02/21.07.2020 Learned counsel for the petitioners submits that as per his instruction, the petitioner Nos. 1 & 2 have already been arrested in connection with the present case. Hence, the present anticipatory bail application has become infructuous in relation to the petitioner Nos. 1 & 2.

In view of the said submission, the present anticipatory bail application is dismissed as infructuous with regard to the petitioner Nos. 1 & 2.

Put up this case in the next week for consideration of the anticipatory bail application of the petitioner No.3.

Satish/-

(RAJESH SHANKAR, J)